

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.38
C.A.No.59/2024 in
C.P.No.13/2016 (T.P.No.84/2016)

IN THE MATTER OF:

Mr. R.P.Trivikram & 6 Ors. ... Petitioners
Vs.
M/s. Mysore Stoneware Pipes & Potteries & 8 Ors. ... Respondents

Order under Section 397/398 of Companies Act, 1956

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner & Applicant in
C.A.No.59/2024 : Shri Aditya Chatterjee with
Shri Karan Gupta
For the Respondent : Shri Anand Muttalli
For the Executor : Shri Abhijeet Singh Rathore

ORDER

C.A.No.59/2024:

1. Hear the Ld. Counsels appearing for the Applicant and the Respondents.
2. Ld. Counsel accepts notice for the Respondents and seeks time for filing objections. A period of two weeks' time is granted to the Respondents for filing objections from today, and one week thereafter is granted to the Applicant for filing rejoinder, if any, after duly serving the copy on the other side.
3. List the case along with C.P. on **25.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi